



2026:DHC:9122



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010434202026**+ **O.M.P.(I) (COMM.) 417/2026****MR. ANANTH DALMIA PEREIRA** PetitionerThrough: **Ms. Payal Chawla, Ms. Snigdha
Dash and Ms. Anushka, Advs.**

versus

MR. SULEMAN KHAN & ORS. RespondentsThrough: **Mr. Zubair Hanifi, Ms. Saba
Tasleem, Mr. Shehzad Akhtar,
Ms. Liza Paras and Ms. Aaila
Mustafa Alam, Advs.****Ms. Arunima Dwivedi, CGSC
with Ms. Himanshi Singh, Ms.
Monalisha Pradhan and Mr.
Suman Ghosh, Advs. for R-3.****Ms. Shiva Lakshmi, SPC
alongwith Mr. Prasant Kumar
Sharma, Mr. Pravara Dennison
and Ms. Smriti Advs. for ROC.****CORAM****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**% **13.10.2026**

1. Learned Counsel have put in appearance on behalf of the Respondents. No reply has been filed by the Respondents.

2. Ms. Payal Chawla, learned Counsel appearing on behalf of the Petitioner submits that they are in process to invoke arbitration and complete the procedure for appointment of Arbitrator within 45 days.

3. The interim arrangement granted by this Court *vide* order dated 15.09.2026 shall continue for the next 45 days. It is made clear that in

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Page 1 of 2



2026:DHC:9122



case appropriate arbitral proceedings are not completed and Arbitrator is not appointed, the interim arrangement shall automatically stand vacated.

4. Upon the constitution of the Arbitral Tribunal, the present petition filed under Section 9 of the Arbitration and Conciliation Act, 1996¹ shall stand treated as an application under Section 17 of the Act.

5. The present petition stands disposed of in the aforesaid terms. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

OCTOBER 13, 2026/gunn

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¹ "Act" hereinafter

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Page 2 of 2